

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.(IB) No.603/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 17th November 2017, 10.30 A.M

Name of the Company		Agarwal Coal Corporation Pvt.Ltd.-Vs-Nav Durga Feul Pvt.Ltd.	
Under Section		9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. ARNAB DUTTA
PRAJNA BHATTACHARJEE } Operational
Creditor } - Arundh
17/11/17

ORDER

Ld. Counsel for the operational creditor is present. No one is present from the corporate debtor's side.

Petitioner has filed this petition u/s. 9 of the Insolvency and Bankruptcy Code, 2016 (IBC). A petition can only be filed after issuing a valid demand notice u/s. 8(1) of the IBC. Petitioner has attached the copy of the demand notice, which is at page 24, is an incomplete demand notice and on this basis it cannot be assessed whether the demand notice has been issued on the corporate debtor or not. Petitioner is

directed to file the demand notice in original within 3 days from today.

List on **20/11/2017** for further order.

Office is directed to be careful while scrutinising the documents and should take care of to the extent that all the documents are filed by the parties are in order. Incomplete petition should not be accepted and numbered.

Copy of this order be circulated among the officer for compliance.



Jd

(Jinan K.R.)
Member (J)



Jd

(Vijai Pratap Singh)
Member (J)